

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN

MAGISTRATE, DELHi

QF 2004

CC NO: 30

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B – Wing, 224 Nariman Point, Mumbai 400 021 represented by its Legal Officer, Shri

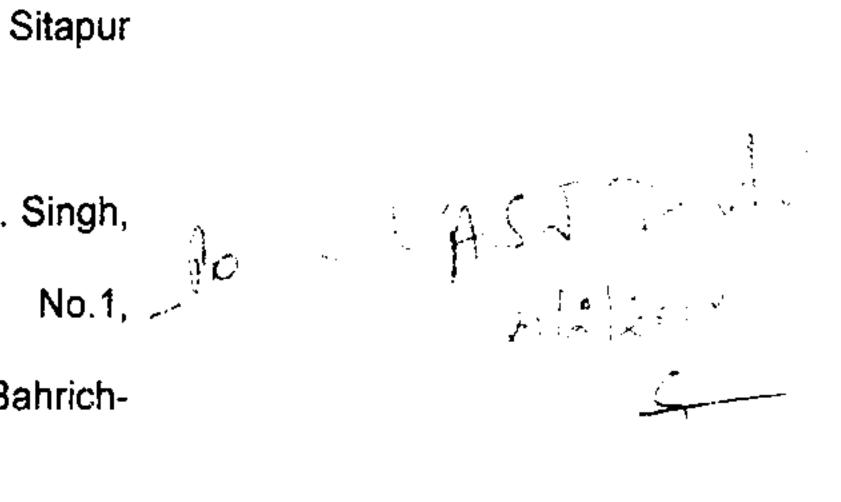
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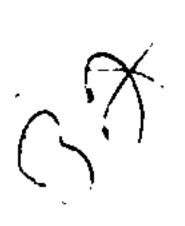
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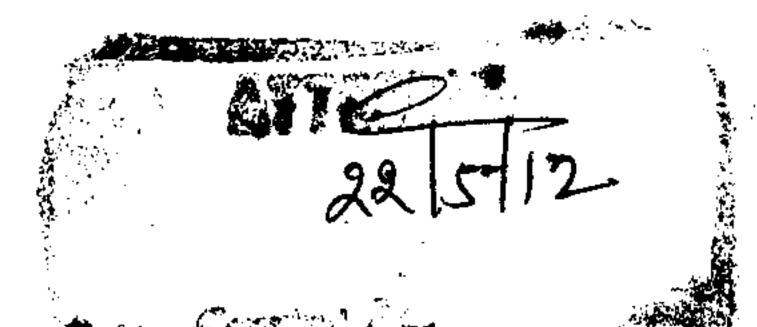
...Complainant

VERSUS.

- Samarpan Agro Plantation (I) Ltd. a
 Company incorporated Under the
 Companies Act, 1956, having its Regd.
 Office at : H.S.1/61, Sector-A, Sitapur
 Road, Aliganj, Lucknow, U.P.
- Shri Lal Ji Singh S/o Shri U.P.N. Singh,
 Director of Accused No.1,
 R/o:Kanoongo Pura (South) Bahrich 271801.
- Shri J.P. Singh, S/o Shri U.P.N. Singh,
 Director of Accused No.1, R/o:C-118,
 Sector H, Aliganj, Lucknow, U.P.
- 4. Shri Anil Mishra S/o Late Shri Sankata, A. Pd. Mishra, Director of Accused No.1, R/o:600, Lucknow Road, Hardoi, U.P.









- 5. Shri Abdus Salam S/o Shri Hakim
 Abdul Kalam, Director of accused No.

 1, Resident of: Hamdard Agency, Reti
 Ka Pul, Gorakhpur, U.P.
- 6. Shri P.K. Pandey S/o Shri D.N.Pandey,
 Director of Accused No. 1, R/a: Village
 Nibi Dohani, P.O. Sohratgarh, Distt.
 Siddhant Nagar, U.P.
- 7. Shri Mayank Tripathi S/o Lt. Col.

 R.S Tripathi(Retd.) Director of Accused

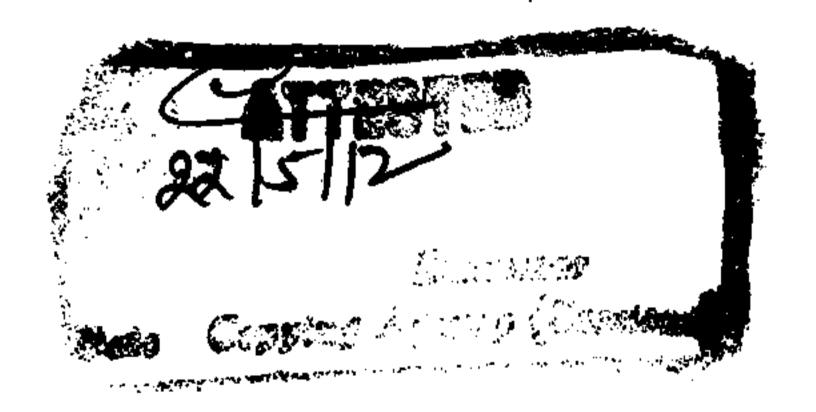
 No. 1, Resident of : 432/15, old

 Hyderabad, Behind Kalakankar House,

 Lucknow U.P.

.....Accused

COMPLAINT UNDER SECTION 190 AND SECTION 200 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE
BOARD OF INDIA ACT, 1992





Item No 9

CC No. 30/10

02.05.2012

Present:

Sh. Sanjay Mann, Advocate, counsel for complainant None for accused No. 1 company.

Accused No. 2 & 3 are already PO vide order dated

Accused No. 4,6 & 7 are in person.

14.05.09 and 02.07.09.

Sh. O. N. Ratanpal, Advocate appeared on their behalf Accused No. 5 is in person with counsel Sh. Rajeev Kumar Bhola, Advocate

Arguments heard.

Vide separate judgment, accused no. 1, 6 and 7 have been held guilty for the offence punishable under Section 24(1) r/w 27 of SEBI Act. However, accused no. 4 & 5 have been acquitted from all the charges.

Arguments heard on the point of sentence.

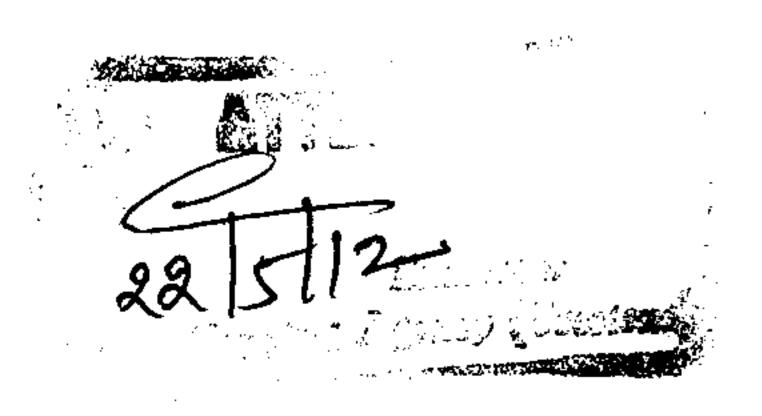
Vide separate order on the point of sentence, convict no. 1, 2 & 3 have been burdened with a fine of Rs. 25,000/- each in default convicts no. 2 & 3 shall under go simple imprisonment for a period of 15 days for the offence punishable under Section 24(1) of SEBI Act.

Fine amount is paid on behalf of convicts no. 2 & 3. Thus, their surety bond be discharged. Original documents if any be returned to the sureties.

Counsel for SEBI submits that he will take appropriate steps for realization of fine amount after tracing out the assets of the convict company.

Request is allowed.

Since, accused no. 2 & accused no. 3 are proclaimed offenders, file be consigned to record room with direction that the same be revived as



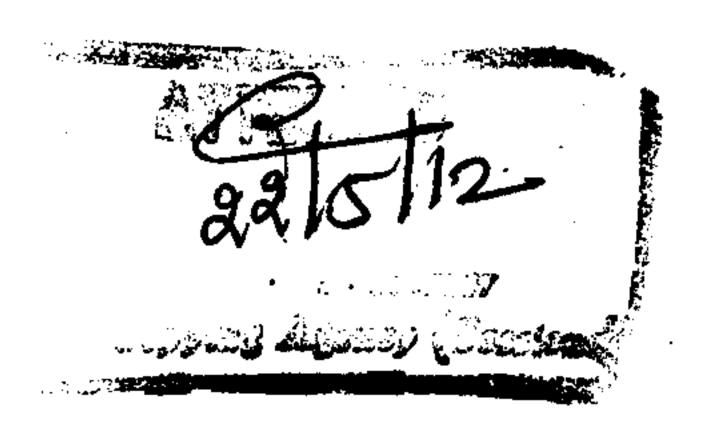


and when they will be apprehended.

File be consigned to record room/

(Pawan Kumar Jain) Additional Sessions Judge, Central/01, THC, Delhi

02.05.2012



Court di Districi 8

SEBI Vs. Samarpan Agro Plantation (I) Ltd. & others

IN THE COURT OF SH. PAWAN KUMAR JAIN, ADDITIONAL SESSIONS JUDGE-01(CENTRAL): DELHI

Complaint Case No. 30 of 2010 ID No: 02401R5171532004

SECURITIES AND EXCHANGE BOARD OF INDIA, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B-Wing, 224 Nariman Point, Mumbai- 40 021 represented by Ms. Pooja Mirchandani, AGM, SEBI.

Versus

SAMARPAN AGRO PLANTATION (I) LTD.
 a company incorporated under the

provisions of Companies Act, 1956 and having its Regd. Office at H. S.1/61, Sector-A, Sitapur Road, Aliganj, Lucknow. U. P.

.....Accused no.1

Sh. Lal Ji Singh
S/o Sh. U.P.N. Singh
Director of the Accused no.1
R/o Kanoongo Pura (South) Bahrich-271801.

.....Accused no.2

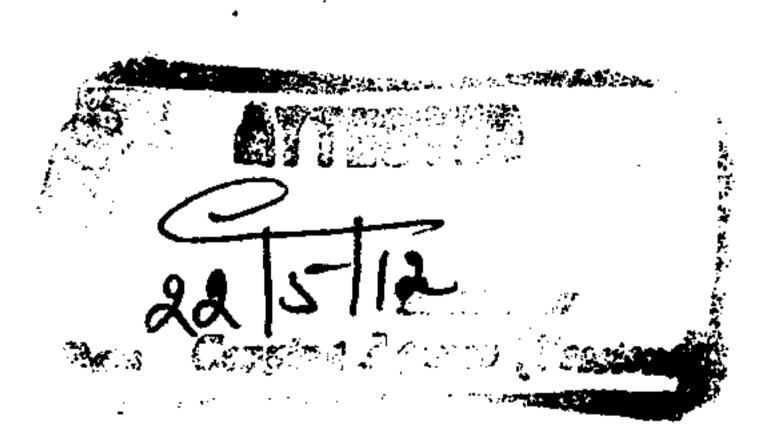
Smt. J.P.Singh S/o Sh. U.P.N. Singh Director of the Accused no.1 R/o C-118, Sector-H, Aliganj, Lucknow, UP

.....Accused no.3

7/5/10

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Sh. Anil Mishra,
Sho Late Sh. Sankata Pd. Mishra
Director of the Accused no.1
R/o 600, Lucknow Road, Hardoi, U. P.

.....Accused no.4

5. Sh. Abdus Salam,
S/o Sh. Hakim Abdul Kalam,
Director of the Accused no.1
R/o Hamdard Agency, Reti Ka pul
Gorakhpur, U.P

.....Accused no.5

6. Sh. P.K. Pandey
S/o Sh. D.N. Pandey,
Director of the Accused no.1
R/o Village Nibi Dohani, P.O. Sohratgarh,
Distt. Siddharrt Nagar, U.P.

.....Accused no.6

7. Sh. Mayank Tripathi
S/o Sh. Lt. Col. R.S. Tripathi (Retd.)
Director of the Accused no.1
R/o 432/15, Old Hyderabad, behind Kalakankar
Lucknow U.P.

.....Accused no.7

Date of Institution : 14.01.2004

Date of committal to Session Court : 17.02.2005

Date of pronouncement of judgment : 02.05.2012

Present: Sh.Sanjay Mann, Advocate, Counsel for SEBI.

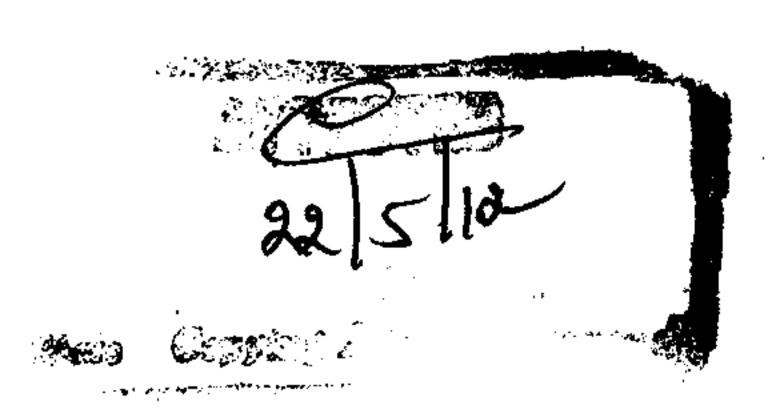
Sh. O.N.Rattanpal, Advocate, counsel for accused

no. 4, 6 & 7

Sh. Rajeev Kumar Bhola, Advocate, counsel for accused no. 5

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JUDGMENT (ORAL):

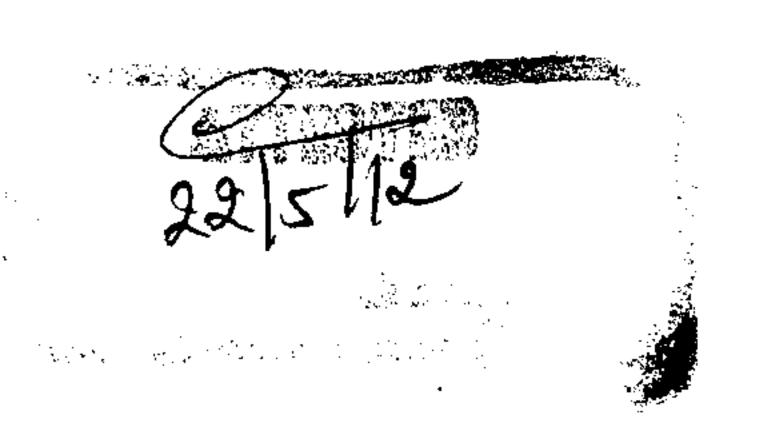
- Exchange Board of India (hereinafter referred to as "SEBI" or "the complainant"). on January 14, 2004 in the Court of Additional Chief Metropolitan Magistrate (ACMM), alleging violation of the provisions of Section 12 (1B) of Securities & Exchange Board of India Act, 1992 (hereinafter; "the SEBI Act") and Regulation Nos. 5(1) read with 68(1), 68(2), 73 and 74 of the Securities & Exchange Board of India (Collective Investment Schemes) Regulations, 1999 (hereinafter referred to, as "the CIS Regulations" or "the said Regulations"), constituting offence punishable under Section 24(1) read with Section 27 of the SEBI Act.
- 2. Seven persons were arrayed as accused in the criminal complaint preferred under Section 200 Cr.P.C., they being Samarpan Agro Plantation (I) Ltd. (hereinafter, "A1" or "the Company Accused"), accused No. 2 Sh. Lal Ji Singh, ("A2"), accused No.3 Sh. J. P. Singh ("A3"), accused No.4 Sh. Anil Mishra ("A4"), accused No.5 Sh. Abdus Saleem ("A5"), accused No.6 Sh. P. K. Pandey ("A6") and accused No.7 Sh. Mayank Tripathi ("A7"). It is alleged that A2 to A7 were Directors of the company accused and as such persons were incharge of, and responsible to, A1 for the conduct of its business within the meaning of the provisions contained in Section 27 of the SEBI Act.

3. It is alleged in the complaint that A1 had floated the Collective

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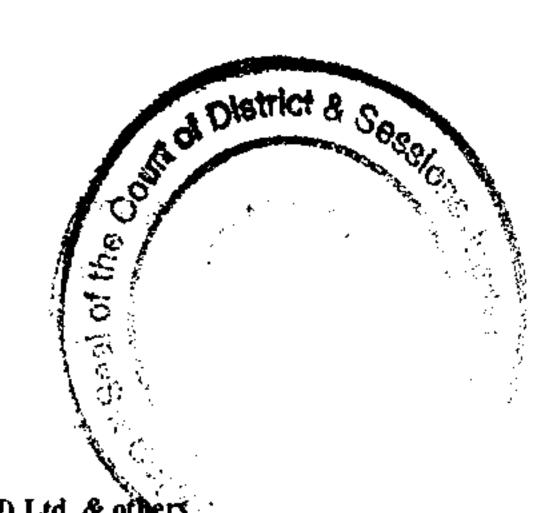
SEBI Vs. Samarpan Agro Plantation (I) Ltd. & others

Investment Schemes (CIS) and raised amount approximately ₹ 6 lacs from general public, in violation of the provisions contained in Section 12 (1B) of the SEBI Act. It is also alleged that after coming into force of the CIS Regulations and in spite of public notice dated December 18, 1997, the accused persons had failed to get the Collective Investment Scheme registered with SEBI or to wind up the said scheme or repay the amount collected from the investors in terms of the CIS Regulations, thus constituting violation of the law and regulations framed thereunder and thereby committing the offence alleged as above.

- 4. Cognizance on the complaint was taken by the learned ACMM vide order dated January 14, 2004 whereby process was issued under Section 204 Cr.P.C. against all the accused persons.
- 26 of the SEBI Act, through Amendment Act which came into force w.e.f. November 24, 2002, pursuant to Administrative Directions of Hon'ble High Court, under orders of the Ld. District & Sessions Judge, this case was transferred on February 17, 2005 from the Court of Ld. ACMM to the Court of Sessions, then presided over by Ms. Asha Menon, the then Additional Sessions Judge, Delhi.
- Vide order dated May 14, 2009 and July 2, 2009, A2 & A3 were declared proclaimed offenders respectively on account of their non-appearance. Vide order dated November 12, 2009, a notice for the offence punishable under Section 24 read with section 27 of the

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SEBI Act was served upon the A1(company) & A4 to A7 wherein all accused persons pleaded not guilty and claimed trial.

- To bring home the guilt of accused, complainant has examined only one witness named Ms. Pooja Mirchandani, Asstt. General Manager as CW1. Thereafter, A4 to A7 were examined under Section 313 Cr.P.C. wherein A4 & A7 denied all the evidence led by the complainant and took the plea that they were not the promoters of the company accused and had resigned from the post of director of company accused on March 30, 1998, which was accepted by Sh. J. P. Singh vide letter dated April 5, 1998. A5 & A6 also took the same plea and further submitted that they had resigned from the directorship of company accused and their resignations were accepted by Sh. J. P. Singh vide letter dated December 5, 1997 & December 1, 1997 respectively. All accused persons also submitted that they were not actively involved in the day to day working of the company accused nor any financial dealing on behalf of company accused was done by them Initially. A4. A6 & A7 wished to lead evidence in their defence but later oh counsel for A4, A6 & A7 made a statement in the Court that he did not wish to make defence evidence on behalf of A4, A6 and A7. Accordingly DE stands closed vide order dated April 26, 2012.
- 8. I have heard arguments advanced by Sh. Sanjay Mann, Advocate, counsel for complainant and Sh. O.N.Rattanpal, Advocate, counsel for A4, A6 & A7 and Sh. Rajeev Kumar Bhola, Advocate, counsel for A5 and perused the record carefully.

9. Learned counsel appearing for A4 & A5 submits that there is

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no evidence on record to establish that they were holding any position in the company accused at the time of commission of offence. It is submitted that they were merely subscribers in the company accused. Learned counsel appearing for SEBI fairly conceded that there is no evidence on record to show that A4 & A5 were holding any position in the company accused.

- 10. Learned counsel appearing for A6 & A7 requests for a lenient view and did not argue the matter on merits. Learned counsel appearing for SEBI submits that A6 and A7 were directors in the company accused at the time of mobilizing funds in violation of Section 12(1B) of the SEBI Act.
- 11. Before dealing with the contentions raised by counsel for both the parties, I deem it appropriate to deal with the issue as to whether company accused had violated any provision of law at the time of mobilizing funds or not.
- 12. It is undisputed fact that company accused was incorporated on September 19, 1994 and this fact is further proved from the Memorandum and Articles of Associations of company accused, which is part of documents Ex. CW1/6. It is further undisputed fact that company accused had sent a letter dated January 13, 1998 which is exhibited as Ex. CW1/6 to the SEBI, intimating the SEBI that company accused had mobilized funds to the tune of ₹ 6,02,995/- till March 31, 1996. From the balance-sheet ending year March 31, 1995, it is clear that company accused had mobilised funds to the tune of ₹ 3,20,708/- upto March 31, 1995. Thereafter, company accused had mobilized

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SEBI Vs. Samarpan Agro Plantation (I) Ltd. & others

funds to the tune of ₹ 6,02,995/- till March 31, 1996. This establishes that some parts of amount was mobilized during the period 1994-March 31, 1995 whereas ₹ 3 lac was mobilized after March 31, 1995.

- 13. Section 12(1B) was inserted in the Act w.e.f January 25, 1995. As per Section 12(1B) of SEBI Act, no person could sponsor or cause to be sponsored or carry on or caused to be carried on any collective investment schemes, unless he obtains a certificate of registration from the Board in accordance with the regulations and if any company was carried on any collective investment scheme at the time of insertion of Section 12(1B) of the Act, such company was permitted to continue with the scheme till the notification of the CIS Regulations.
- 14. Admittedly, CIS Regulations were notified on October 15, 1999. In terms of Regulation 5 of the CIS Regulations, such companies were supposed to move an application for seeking registration within a period of two months from the date of notification of CIS Regulations. But admittedly, in the instant case, company accused failed to move any application in terms of Regulation 5. If a company failed to move the application or moved the application but rejected by the SEBI, such company accused was supposed to refund the amount to the investors and was supposed to submit winding up and repayment report with the SEBI on the prescribed formate. Admittedly, company accused did not comply with the Regulation 5 as well as Regulation 73 of CIS Regulations and violation of said Regulations is punishable under Section 24 (1) of SEBI Act.

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- registration of the certificate in terms of Regulation 5 of CIS Regulations nor refunded the amount to the investors nor filed the winding up and repayment report, company accused had violated Regulation 5 (1) and 73 of CIS Regulations. Thus, company accused is guilty for the offence punishable under Section 24(1) of SEBI Act.
- 16. Now coming to the contention raised by the counsel for accused persons.
- 17. Perusal of Memorandum and Articles of Associations of company accused reveals that A4 & A5 were mere subscribers in the company accused. There is no ioto of evidence to show that they were holding any position in the company accused. Since, there is nothing on record to show that they were holding any position in the company accused, it cannot be said that they were the persons incharge of, and responsible to, the company accused for the conduct of its business in terms of Section 27 of the SEBI Act.
- 18. However, perusal of the documents reveals that A6 & A7 were directors in the company accused at the relevant time. Though this fact is not disputed by the accused persons during the course of arguments, yet the same is established from the Form-32, filed by the accused persons during trial, which is part of Ex. CW1/23. Being the directors, they were the persons in-charge of, and responsible to, the company accused for the conduct of its business. Thus, to my mind, they are also liable for the violations committed by the company accused.

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Pondering over the ongoing discussion, I am of the opinion 19. that complainant has succeeded to establish beyond the shadow of all reasonable doubts that company accused had mobilized funds in violation of Section 12 (1B) of the SEBI Act and also violated Regulation 5 (1) & 73 of CIS Regulations, which is punishable under Section 24(1) of SEBI Act. Simultaneously, SEBI has also succeeded to establish that A-6 and A7 were the persons in-charge of, and responsible to, the company accused for the conduct of its business at the time of said violations. Thus, I hereby hold A1 i.e. Samarpan Agro Plantation (I) Ltd., A6 P. K. Pandey and A7 Mayank Tripathi guilty for the offence punishable under Section 24 (1) read with Section 27 of the SEBI Act. However, SEBI has failed to prove the guilt of A4 and A5. Thus, I hereby acquit A4 Anil Mishra and A5 Abdus Şalam from all the charges.

Announced in the open Court on this 2nd day of May 2012

(PAWAN KUMAR JAIN)

ADDITIONAL SESSIONS JUDGE-01

CENTRAL/THC/DELHI

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CC No. 30/10

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IN THE COURT OF SH. PAWAN KUMAR JAIN, ADDITIONAL SESSIONS JUDGE-01(CENTRAL):DELHI

Complaint Case No. 30 of 2010 ID No: 02401R5171532004

SECURITIES AND EXCHANGE BOARD OF INDIA, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B-Wing, 224 Nariman Point, Mumbai- 40 021 represented by Ms. Pooja Mirchandani, AGM SEBI.

Versus

SAMARPAN AGRO PLANTATION (I) LTD.

 a company incorporated under the provisions of Companies Act, 1956 and having its Regd. Office at H. S.1/61, Sector-A, Sitapur Road, Aliganj, Lucknow. U. P.

......Convict no.1

2. Sh. P.K. Pandey S/o Sh. D.N. Pandey, Director of the Accused no.1 R/o Village Nibi Dohani, P.O. Sohratgarh, Distt. Siddharrt Nagar, U.P.

....Convict no. 2

3. Sh. Mayank Tripathi
S/o Sh. Lt. Col. R.S. Tripathi (Retd.)
Director of the Accused no.1
R/o 432/15, Old Hyderabad, behind Kalakankar
Lucknow U.P.

......Convict no. 3

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Present: Sh.Sanjay Mann, Advocate, Counsel for SEBI.
Sh. O.N.Rattanpal, Advocate, counsel for convict no. 2 & 3

ORDER ON THE POINT OF SENTENCE (ORAL):

- Vide separate judgment, A1 Samarpan Agro Plantation and A6 P.K.Pandey and A7 Mayank Tripathi have been held guilty for the offence punishable under Section 24(1) read with Section 27 of the SEBI Act.
- Learned counsel appearing for convicts requests for a lenient view on the ground that convicts are law biding citizens and they are the sole bread earner of their respective family having no criminal antecedents. On the other hand, learned counsel appearing for SEBI requests to impose substantial amount of fine upon the convicts.
- 3. I have heard counsel for both the parties and perused the record carefully.
- 4. Considering their submissions and quantum of amount involved therein, I am of the view that ends of justice will be met if convicts are burdened with some fine amount. Accordingly, I hereby impose a fine of ₹ 25,000/- each upon convicts in default convict no. 2 & 3 shall further under go simple imprisonment for a period of 15 days for the offence punishable under Section 24 (1) of the SEBI Act.

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- 5. Fine amount is paid on behalf of convicts no. 2 & 3. Thus, their surety be discharged. Original documents, if any, be returned to the sureties.
- 6. Counsel for SEBI submits that he will take appropriate steps for realization of fine amount after tracing out the assets of the convict company.
- Copy of judgment along with order on the point of sentence be given to the convicts/their counsel free of cost.

Since A2 and A3 are proclaimed offenders, file be consigned to record room with direction that the same be revive as and when they will be apprehended.

Announced in the open Court on this 2nd day of May 2012

(PAWAN KUMAR JAIN)

7/5/12

ADDITIONAL SESSIONS JUDGE-01
CENTRAL/THC/DELHI

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